

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 89603 of 2018

(Arising out of Order-in-Appeal No.NA/GST/A-III/MUM/676/17-18 dated 28.03.2018
passed by Commissioner (Appeals)-III, GST & CX, Mumbai)

**Sodexo Facilities Management
Services India Pvt. Ltd.**

.....Appellant

1st Floor Ramchandra Lane Extension,
Kanchpada Malad (W),
Mumbai 400 064.

VERSUS

**Commissioner of CGST,
Mumbai West**

.....Respondent

Mahavir Jain Vidyalaya, Juhum Lane,
Andheri (West), Mumbai

Appearance:

Shri Himanshu Kakkad, C.A. for the Appellant

Shri Sudhir B. Mane, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85289/2020

Date of Hearing: 24.02.2020

Date of Decision: 24.02.2020

Per: S.K. MOHANTY

When the matter was called for hearing, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K.Mohanty)
Member (Judicial)**

